

- (2) (i) A copy of the Delhi Panchayat Raj (Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F. 26 (4)/Panch./ Elec. 68 in Delhi Gazette, dated the 6th March, 1969, under sub-section (3) of section 102 of the Delhi Panchayat Raj Act, 1954.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See LT-978/69.]

STATEMENT-INDICATING THE RESULT OF
MARKET LOAN FLOATED BY THE
GOVERNMENT OF INDIA IN APRIL, '69

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI P. C.
SETHI): I beg to lay on the Table a statement
indicating the result of market loan floated
by the Government of India in April, 1969.
[Placed in Library. See No. LT-979/69]

INDIAN PENAL CODE (AMMEND- MENT) BILL

REPORT OF SELECT COMMITTEE

SHRI TENNETI VISWANATHAM
(Visakhapatnam): I beg to present the
Report of the Select Committee on the Bill
further to amend the Indian Penal Code
and to provide for matters incidental thereto
as passed by Rajya Sabha.

श्री शिव नारायण (बस्ती) : अध्यक्ष
महोदय, बाहर पानी बरस रहा है और पत्थर
गिर रहा है। सारा गेहूं मैदान में भीग गया है।
भगवान् का कोप पड़ रहा है। फिर भी यह
सरकार फ्रंटलाइजर पर टैक्स लगा रही है।

(ii) EVIDENCE MEMORANDA, ETC. BEFORE SELECT COMMITTEE

SHRI TENNETI VISWANATHAM : I
beg to lay on the Table a copy of the evi-
dence given before the Select Committee on
the Bill further to amend the Indian Penal

Code and to provide for matters incidental
thereto, as passed by Rajya Sabha.

(iii) MEMORANDA

SHRI TENNETI VISWANATHAM : I
beg to lay on the Table copies of Memoranda/
Representations received by the Select Com-
mittee on the Bill further to amend the
Indian Penal Code and to provide for matters
incidental thereto, as passed by Rajya
Sabha.

PETITION RE: REPEAL OF ESSENTIAL SERVICE MAINTENANCE

SHRI S. A. DANGE (Bombay Central
South) : On behalf of myself and the other
M. P.'S. named here, Shri S. M. Joshi, Shri
N. Sreekantan Nair, Shri S. M. Banerjee,
Shri Nath Pai, Shri M. L. Sondhi, Shri Deven
Sen, Shri George Fernandes, and Shri
Chitta Ranjan Ray, I beg to present a peti-
tion from Sarvashri Jagdish Oberia, A. S.
Chauhan, New Delhi and about 2 million
other signatories regarding the repeal of the
See Essential Services Maintenance Act,
1968, regarding the question of compulsory
recognition of unions, regarding the with-
drawal of cases against victimised employees
regarding the grant of need-based minimum
wage and regarding the defence of funda-
mental rights, right to strike and the des-
truction of monopolies as envisaged under
Art. 39 (A) and (B) of the Constitution.

SHRI NAMBIAR (Tircherappalli) : The
Government must respond to the call.

12.44 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENT-
ARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH):
With your permission, Sir, I rise to announce
that Government Business in this House dur-
ing the week commencing from Monday, the
5th May, 1969, will consist of :—

(1) Further consideration and passing
of the Finance Bill, 1969.

(2) Consideration and passing of :

The Companies (Amendment) Bill,
1968.